

WPA(P) 213 of 2021

Ambika Roy

Vs.

Hon'ble Speaker, West Bengal Legislative Assembly and Others.

**Mr. Billwadal Bhattacharyya
Mr. Anish Kumar Mukherjee
Mr. Risav Thakur
Mr. Saket Sharma**

..... For the Petitioner.

Mr. S.N. Mookherjee, Advocate General

Mr. Anirban Roy

... For the State.

This matter is mentioned by the learned Advocate General.

By the order of the Division Bench presided over by the Chief Justice(Acting) made on 28th September, 2021, the Speaker of the West Bengal Assembly was directed to produce on the returnable date of the matter the order passed by him in the disqualification proceedings before him.

s.D. Learned Advocate General states that such an order has till date not been made by the Speaker and that a special leave petition has been filed before the Supreme Court against the said order of the Division Bench.

Such submission of the learned Advocate General is recorded.

Let this matter appear in the list on 15th November, 2021 or so soon thereafter as this bench is in a position to take up this matter.

(I.P. Mukerji, J.)

(Aniruddha Roy, J.)

